

MINUTES OF THE MEETING No. 29/10 dated 14.10.2009 (held on 16.10.09) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.28/10 for confirmation and confirmed and adopted the same without any change.

Case No M -151 NC No.29/10 Dated 14.10.09 (held on 16.10.09)	M/ s India Glycols Ltd, New Delhi F.No.01/83/50/360 /AM09/DES-IV RLA F.No.05/24/40/799/AM08 Lic.No.0510221995 dated 12.6.2008
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/7/2003-Ch-II dated 12.10.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Brake Fluid (IGDOT 12037-P) (Containing 18% of DEGME 39% of TEGMEE 25% of PEG 200 20% of DEG)	1 Kg	1. Denatured Ethyl Alcohol 2. Diethylene Glycol (DEG) 3. Triethyl Amine 4. Sodium Nitrate 5. Butylated Hydroxy Toluene 6. Benzotriazole 7. Borax	0.961 Kg 0.335 kg 0.03 Kg 0.002 Kg 0.001 Kg 0.001 Kg 0.002 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-152 NC No.29/10 Dated 14.10.09 (held on 16.10.09)	M/ s Micro Inks Ltd, Mumbai F.No.01/83/50/563 /AM09/DES-IV RLA F.No.03/95/40/186/AM09 Lic.No.0310472486 dated 29.5.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.10.2009.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER

: 29/83-ALC1/2009 MEETING DATE : 14.10.2009

1	Case No.:825/24/83-ALC1/2007	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00812/AM08/	RLA File :03/94/040/00332/AM08/	Lic.No/Date:0310436247 16.07.2007	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 29/7/2009 by Deptt. of C&PC (Chem.Div.) followed by reminder dated 17.9.09. The Committee decided to issue final reminder to the firm. Accordingly the case may be re-listed on 11.11.2009. Final reminder issued on 16.10.09.			

2	Case No.:868/24/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00870/AM08/	RLA File :08/24/040/00105/AM08/	Lic.No/Date:0810066289 01.08.2007	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 11.11.2009.			

3	Case No.:350/23/85-ALC3/2007	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/85/050/00065/AM08/	RLA File :02/24/040/00148/AM08/	Lic.No/Date:0210103469 23.08.2007	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to refer the application to Deptt. of Handcraft for obtaining the technical comments and decided to defer the case for four weeks. Accordingly the case may be re-listed on 11.11.2009.			

4	Case No.:168/46/83-ALC1/2007	Party Name:MULCHAND M. ZAVERI	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/01976/AM08/	RLA File :08/24/040/00167/AM08/	Lic.No/Date:0810067661 09.10.2007	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 11.11.2009.			
5	Case No.:15/51/83-ALC1/2007	Party Name:NGP INDUSTRIES LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/02049/AM08/	RLA File :05/24/040/00710/AM08/	Lic.No/Date:0510213514 13.12.2007	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 23.9.2009 issued by D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 11.11.2009.			

6	Case No.: 23/18/83-ALC1/2008	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/83/050/00554/AM09/	RLA File :03/95/040/00010/AM09/	Lic.No/Date:0310471831 22.05.2008	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 16/9/2009 to the D/L dated 16.6.2009 issued by Deptt. of C&PC(PC Div.) and defer consideration of the case for four weeks for want of comments from D/o C&PC(PC.Div.).. Accordingly the case may be re-listed on 11.11.2009.			

7	Case No.: 9/20/85-ALC3/2008	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/85/050/00146/AM09/	RLA File :02/24/040/00144/AM09/	Lic.No/Date:0210116575 27.08.2008	Defer Date:11.11.2009
	Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 11.11.2009.			

8	Case No.: 8/32/85-ALC3/2008	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/85/050/00215/AM09/	RLA File :02/24/040/00219/AM09/	Lic.No/Date:0210121001 12.12.2008	Defer Date:11.11.2009
	Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 11.11.2009.			

9	Case No.: 10/3/85-ALC3/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/85/050/00025/AM10/	RLA File :02/24/040/00230/AM09/	Lic.No/Date:0210121526 24.12.2008	Defer Date:11.11.2009
	Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 11.11.2009.			

10	Case No.: 1/42/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/83/050/01126/AM09/	RLA File :05/24/040/00608/AM09/	Lic.No/Date:0510233400 29.12.2008	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7/10/2009 issued by this office. Accordingly the case may be re-listed on 11.11.2009..			

11	Case No.: 9/34/85-ALC3/2008	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/85/050/00239/AM09/	RLA File :02/24/040/00247/AM09/	Lic.No/Date:0210122028 09.01.2009	Defer Date:11.11.2009
	Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 11.11.2009.			

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Case No.:30/7/83-ALC1/2009	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Approved
HQ File :01/83/050/00093/AM10/	RLA File :30/24/040/00045/AM09/	Lic.No/Date:3010059964 04.02.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/7/2007-Ch-II dated 22.9.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Pendimethalin 33% EC	1 Kg	1. Pendimethalin Technical 94% 2. Emulsifier : A Blend of Alkyl Sulphonic Acid Calcium Salt and Poly Alkoxy Aryl Ether in Aromatic Hydrocarbon 3. Solvent - Aromex	0.340 Kg 0.097 Kg 0.550 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

13	Case No.:8/49/83-ALC1/2008		Party Name:UMANG PHARMATECH PVT.LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/01324/AM09/		RLA File :03/95/040/00791/AM09/	Lic.No/Date:0310508546 20.02.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.				

14	Case No.:16/49/83-ALC1/2008		Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/01332/AM09/		RLA File :10/24/040/00106/AM09/	Lic.No/Date:1010032736 25.02.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.11.2009.				

15	Case No.:18/49/83-ALC1/2008		Party Name:KANISSHKA FLORA CHEM INDIA	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/01334/AM09/		RLA File :04/24/040/00267/AM09/	Lic.No/Date:0410102502 25.02.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 11.11.2009.				

16	Case No.:1/50/83-ALC1/2008		Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/01338/AM09/		RLA File :07/24/040/00623/AM09/	Lic.No/Date:0710063295 26.02.2009	Defer Date:11.11.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 15/5/2009 by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 11.11.2009..

17	Case No.: 32/7/83-ALC1/2009	Party Name:WADPACK PRIVATE LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Approved
	HQ File :01/83/050/00095/AM10/	RLA File :07/24/040/00554/AM09/	Lic.No/Date:0710063364 02.03.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 14.10.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Corrugated boxes/containers (made out of Kraft Paper of 440 GSM & Semi chemical fluting medium paper of 150 GSM)	1 Kg	1. Kraft Paper of 440 GSM 2. Semi chemical fluting medium paper of 150 GSM	1.10 Kg/Kg content in export - do -
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

18	Case No.: 14/1/83-ALC1/2009	Party Name:HENKEL ADHESIVES TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/83/050/01352/AM09/	RLA File :31/24/040/00324/AM09/	Lic.No/Date:3110037696 16.03.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 11.11.2009.			

19	Case No.: 36/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/83/050/01394/AM09/	RLA File :10/24/040/00139/AM09/	Lic.No/Date:1010033236 31.03.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.11.2009.			

20	Case No.: 2/3/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case deferred
	HQ File :01/83/050/00011/AM10/	RLA File :10/24/040/00118/AM09/	Lic.No/Date:1010033329 06.04.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the import quantity is mentioned as 8.532 MT whereas export quantity is 23.440 MT which is not possible. The Committee has checked the application of the firm and found that import quantity is mentioned in the application as 200.000 MT. The Committee decided to seek the clarification from RLA and firm and defer the case for four weeks. Accordingly the case may be re-listed on 16.12.2009.			

Case No.: 3/5/83-ALC1/2009	Party Name:PI ANT LIPIDS PRIVATE LIMITED	Meet No/Date:29/83-ALC1/2009	Status: Case
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21			14.10.2009	Deferred
	HQ File :01/83/050/00038/AM10/	RLA File :10/24/040/00144/AM09/	Lic.No/Date:1010033431 20.04.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.11.2009.			

22	Case No.:6/5/83-ALC1/2009	Party Name:DEVARSONS INDUSTRIES PVT. LIMITED	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Approved
	HQ File :01/83/050/00041/AM10/	RLA File :08/24/040/00249/AM09/	Lic.No/Date:0810079432 21.04.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. No.14010/12/2009-Ch-II dated 22.9.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Waxinone Blue BNS (VAT Violet 13) (C.I.No.68700)	1 Kg	1. Phthalic Anhydride	2.480 Kg
			2. 1,5-Dichloro Anthraquinone	1.136 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

23	Case No.:7/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00042/AM10/	RLA File :09/24/040/00007/AM10/	Lic.No/Date:0910037707 21.04.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 16/6/2009 from Deptt. of C&PC (Chem.Div.). Reminder issued on 27.7.2009. Accordingly the case may be re-listed on 11.11.2009..			

24	Case No.:8/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00043/AM10/	RLA File :09/24/040/00008/AM10/	Lic.No/Date:0910037708 21.04.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 16/6/2009 from Deptt. of C&PC (Chem.Div.). Reminder issued on 27.7.2009. Accordingly the case may be re-listed on 11.11.2009..			

25	Case No.:9/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00044/AM10/	RLA File :09/24/040/00009/AM10/	Lic.No/Date:0910037709 21.04.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 16/6/2009 from Deptt. of C&PC (Chem.Div.). Reminder issued on 27.7.2009. Accordingly the case may be re-listed on 11.11.2009..			

26	Case No.:5/13/83-ALC1/2009	Party Name:SPAC TAPIOCA PRODUCTS(INDIA)LTD.,	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00214/AM10/	RLA File :32/24/040/00007/AM10/	Lic.No/Date:3210040260 24.04.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.			

27	Case No.:4/13/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00213/AM10/	RLA File :10/24/040/00143/AM09/	Lic.No/Date:1010033566 01.05.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board . Accordingly the case may be re-listed on 11.11.2009.			

28	Case No.:13/13/83-ALC1/2009	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00222/AM10/	RLA File :03/95/040/00030/AM10/	Lic.No/Date:0310517949 01.05.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 13/8/2009 and defer consideration of the case for four weeks for want of comments from D/O C&PC(PC Div.).. Accordingly the case may be re-listed on 11.11.2009.			

29	Case No.:11/13/83-ALC1/2009	Party Name:LUK PLASTCON LIMITED	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00220/AM10/	RLA File :50/24/040/00001/AM10/	Lic.No/Date:5010000030 04.05.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 11.11.2009.			

30	Case No.:5/7/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00068/AM10/	RLA File :03/94/040/00021/AM10/	Lic.No/Date:0310518211 04.05.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 11.11.2009.			

	Case No.:34/21/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Approved
	HQ File :01/83/050/00405/AM10/	RLA File :03/94/040/00069/AM10/	Lic.No/Date:0310518797 07.05.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. No.14010/7/2009-Ch-II dated 12.10.2009 as under:-

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Export Item	Qty.	Import Item	Qty.
Sodium Salt of Phenol & Cresol Sulfonic Acid Polymer with formaldehyde, Urea and Sodium Bi Sulphite/Tanacor KW IN p	1 Kg	1. Phenol 2. Meta Para Cresol	0.172 Kg 0.172 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 54/21/83-ALC1/2009	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
HQ File :01/83/050/00425/AM10/	RLA File :03/94/040/00090/AM10/	Lic.No/Date:0310519659 13.05.2009	Defer Date:11.11.2009
Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 30.9.09 and reply refer to TA and defer consideration of the case for four weeks for want of comments from DIPP.. Accordingly the case may be re-listed on 11.11.2009.			

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Case No.: 55/21/83-ALC1/2009	Party Name:EURO DECOR PVT. LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
HQ File :01/83/050/00426/AM10/	RLA File :03/94/040/00054/AM10/	Lic.No/Date:0310519658 13.05.2009	Defer Date:11.11.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 23/9/2009 by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 11.11.2009..			

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Case No.: 11/9/83-ALC1/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
HQ File :01/83/050/00134/AM10/	RLA File :03/94/040/00077/AM10/	Lic.No/Date:0310520066 15.05.2009	Defer Date:11.11.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 7/8/2009 from Deptt. of C&PC (Chem.Div.). Reminder issued on 20.10.2009. Accordingly the case may be re-listed on 11.11.2009..			

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Case No.: 27/21/83-ALC1/2009	Party Name:S.M.S.INDUSTRIES,	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
HQ File :01/83/050/00398/AM10/	RLA File :32/24/040/00010/AM10/	Lic.No/Date:3210040367 15.05.2009	Defer Date:11.11.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 11.11.2009.			

Case No.: 18/9/83-ALC1/2009	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
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36	HQ File :01/83/050/00141/AM10/	RLA File :03/95/040/00082/AM10/	Lic.No/Date:0310520189 18.05.2009	Defer Date:11.11.2009
Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 23/9/2009 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.11.2009.				

37	Case No.:4/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/85/050/00032/AM10/	RLA File :02/24/040/00007/AM10/	Lic.No/Date:0210126589 18.05.2009	Defer Date:11.11.2009
Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.				

38	Case No.:5/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/85/050/00033/AM10/	RLA File :02/24/040/00008/AM10/	Lic.No/Date:0210126590 18.05.2009	Defer Date:11.11.2009
Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.				

39	Case No.:7/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/85/050/00035/AM10/	RLA File :02/24/040/00012/AM10/	Lic.No/Date:0210126595 18.05.2009	Defer Date:11.11.2009
Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.				

40	Case No.:6/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/85/050/00034/AM10/	RLA File :02/24/040/00009/AM10/	Lic.No/Date:0210126594 18.05.2009	Defer Date:11.11.2009
Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.				

41	Case No.:3/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/85/050/00031/AM10/	RLA File :02/24/040/00002/AM10/	Lic.No/Date:0210126586 18.05.2009	Defer Date:11.11.2009
Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.				

42	Case No.: 13/21/83-ALC1/2009	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:29/83-ALC1/200914.10.2009	Status: Case Deferred
	HQ File :01/83/050/00384/AM10/	RLA File :03/94/040/00097/AM10/	Lic.No/Date:0310520402 19.05.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 16/9/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009..			

43	Case No.: 26/21/83-ALC1/2009	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/83/050/00397/AM10/	RLA File :03/94/040/00044/AM10/	Lic.No/Date:0310520790 21.05.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 17/9/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009..			

44	Case No.: 36/21/83-ALC1/2009	Party Name:MAROMA (A UNIT OF ARAVINDA TRUST)	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Approved
	HQ File :01/83/050/00407/AM10/	RLA File :25/24/040/00002/AM10/	Lic.No/Date:2510002496 25.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda case and decided to approve the case as per written comments of DC(SS1) forwarded vide their U.O. No.23(1)2009/Chem dated 15.10.09 stating that 5% wastage claimed by the firm for the Natural Essential Oil seems to be in the higher side, as the process is only physical mixing and there is no justification for wastage in the process and allow import upto 10% of FOB value . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

45	Case No.: 24/21/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/83/050/00395/AM10/	RLA File :03/94/040/00140/AM10/	Lic.No/Date:0310521562 27.05.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.			

46	Case No.: 35/17/83-ALC1/2009	Party Name:TETRA PAK INDIA PVT LIMITED	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Approved
	HQ File :01/83/050/00317/AM10/	RLA File :31/21/040/00042/AM10/	Lic.No/Date:3110038588 29.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, vide letter dated 23/9/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP. The Committee has decided to withdraw the case.			

47	Case No.: 56/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/83/050/00427/AM10/	RLA File :03/94/040/00123/AM10/	Lic.No/Date:0310522097 01.06.2009	Defer Date:11.11.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.

48	Case No.: 29/21/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/83/050/00400/AM10/	RLA File :10/24/040/00016/AM10/	Lic.No/Date:1010033892 03.06.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.11.2009.			

49	Case No.: 30/21/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/83/050/00401/AM10/	RLA File :10/24/040/00017/AM10/	Lic.No/Date:1010033896 03.06.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.11.2009.			

50	Case No.: 57/21/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/83/050/00428/AM10/	RLA File :10/24/040/00019/AM10/	Lic.No/Date:1010033898 03.06.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.11.2009.			

51	Case No.: 9/21/83-ALC1/2009	Party Name:PLUS PAPER FOODPAC LTD.,	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/83/050/00380/AM10/	RLA File :03/95/040/00125/AM10/	Lic.No/Date:0310522614 04.06.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17/9/2009 issued by this office. Reminder issued on 16/10/09. Accordingly the case may be re-listed on 11.11.2009..			

52	Case No.: 45/21/83-ALC1/2009	Party Name:SHIVALIK POLYADD INDUSTRIES LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/83/050/00416/AM10/	RLA File :08/24/040/00226/AM09/	Lic.No/Date:0810080473 04.06.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 11.11.2009.			

53	Case No.: 25/21/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/83/050/00396/AM10/	RLA File :03/94/040/00192/AM10/	Lic.No/Date:0310522834 05.06.2009	Defer Date:11.11.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.

54	Case No.: 35/21/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/83/050/00406/AM10/	RLA File :31/24/040/00024/AM10/	Lic.No/Date:3110038750 09.06.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 11.11.2009.			

55	Case No.: 47/21/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/83/050/00418/AM10/	RLA File :10/24/040/00021/AM10/	Lic.No/Date:1010033962 09.06.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.11.2009.			

56	Case No.: 17/13/83-ALC1/2009	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/83/050/00226/AM10/	RLA File :03/94/040/00189/AM10/	Lic.No/Date:0310523834 12.06.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 15/9/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009..			

57

Case No.:19/13/83-ALC1/2009	Party Name:PHARMACEUTICAL COATINGS PVT.LTD.,	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Approved
HQ File :01/83/050/00228/AM10/	RLA File :03/95/040/00055/AM10/	Lic.No/Date:0310523979 15.06.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/61/2006-Ch-II dated 15.10.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
AROLEC-SIR-100 Mixtures/Excipients Containing 51% of Metalose (Hydroxy Propyl Methyl Cellulose 4000)	1 Kg	1. Metalose (Hydroxy Propyl Methyl Cellulose 4000)	0.538 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 20/13/83-ALC1/2009	Party Name:A M TODD COMPANY INDIA	Meet No/Date:29/83-ALC1/2009	Status: Case
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58		PRIVATE LIMITED	14.10.2009	Approved
	HQ File :01/83/050/00229/AM10/	RLA File :03/94/040/00147/AM10/	Lic.No/Date:0310524119 15.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of MSME forwarded vide their U.O. No.23(1)2009/Chem dated 15.10.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Flavour natural mint 487692 (RD 12-54B)	1 Kg	RDW6-80K – Key for 33021090 Mentos Flavour	0.2222 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

59	Case No.:11/21/83-ALC1/2009	Party Name:SOLAR CHEMFERTS PVT.LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00382/AM10/	RLA File :03/95/040/00639/AM09/	Lic.No/Date:0310524169 15.06.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.			

60	Case No.:33/21/83-ALC1/2009	Party Name:ATUL LIMITED,	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Approved
	HQ File :01/83/050/00404/AM10/	RLA File :08/24/040/00052/AM10/	Lic.No/Date:0810080744 15.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/40/2006-Ch-II dated 29.09.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Novatic Blue RSN Megaperle (C.I Vat Blue 4) (Dye Content 30.6%)	1 Kg	1. Vat Blue 4 CDP 2. Reax 85 A (Sodium Lignosulphonate)	0.315 Kg 0.612 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

61	Case No.:22/13/83-ALC1/2009	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00231/AM10/	RLA File :09/24/040/00086/AM10/	Lic.No/Date:0910038238 16.06.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA vide letter dated 15/9/09 . Reminder issued on 16/10/09. Accordingly the case may be relisted on 11.11.09.			

	Case No.:44/21/83-ALC1/2009	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
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62	HQ File :01/83/050/00415/AM10/	RLA File :08/24/040/00060/AM10/	Lic.No/Date:0810080764 16.06.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of reply from the firm to the D/L issued on 23.9.09 by Deptt. of C&PC(Chem.Div). Reminder issued on 16/10/2009 . Accordingly the case may be re-listed on 11.11.2009.			

63	Case No.:48/21/83-ALC1/2009	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Approved
	HQ File :01/83/050/00419/AM10/	RLA File :03/94/040/00208/AM10/	Lic.No/Date:0310524325 16.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/11/2005-Ch-II dated 9.10.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Lubricating Oil Additive (Fatty Alcohol (C ₁₂ -C ₁₈) Ester of Methacrylic Acid in Base Oil (Active content 50%))	1 Kg	1. Methacrylic Acid 2. Toluene 3. Fatty Alcohol (C ₁₂ -C ₁₈) 4. Mineral/Base Oil	0.145 Kg 0.035 Kg 0.385 Kg 0.500 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

64	Case No.:59/21/83-ALC1/2009	Party Name:MAROMA (A UNIT OF ARAVINDA TRUST)	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Approved
	HQ File :01/83/050/00430/AM10/	RLA File :25/24/040/00004/AM10/	Lic.No/Date:2510002525 16.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda case and decided to approve the case as per written comments of DC(SS1) forwarded vide their U.O. No.23(1)2009/Chem dated 15.10.09 stating that 5% wastage claimed by the firm for the Natural Essential Oil seems to be in the higher side, as the process is only physical mixing and there is no justification for wastage in the process and allow import upto 10% of FOB value .			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

65	Case No.:16/21/83-ALC1/2009	Party Name:HP INTERNATIONAL	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00387/AM10/	RLA File :03/94/040/00187/AM10/	Lic.No/Date:0310524869 18.06.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 11.11.2009.			

66	Case No.:19/21/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00390/AM10/	RLA File :03/95/040/00171/AM10/	Lic.No/Date:0310525020 19.06.2009	Defer Date:11.11.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17/9/2009 issued by this office. Accordingly the case may be re-listed on 11.11.2009..

67	Case No.:60/21/83-ALC1/2009	Party Name:LOTUS ENTERPRISE	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Approved
	HQ File :01/83/050/00431/AM10/	RLA File :03/95/040/00388/AM09/	Lic.No/Date:0310525027 19.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/32/2005-Ch-II dated 25.9.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Acid Blue 25-200% (Dye Content 70-72%)	1 Kg	1. Bromamine Acid 90% 2. Aniline Oil	0.820 Kg 0.634 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

68	Case No.:31/21/83-ALC1/2009	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00402/AM10/	RLA File :03/95/040/00150/AM10/	Lic.No/Date:0310526053 26.06.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.			

69	Case No.:32/21/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00403/AM10/	RLA File :03/95/040/00208/AM10/	Lic.No/Date:0310526565 30.06.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 5/10/2009 and defer consideration of the case for four weeks for want of comments from DIPP.. Accordingly the case may be re-listed on 11.11.2009.			

70	Case No.:12/15/83-ALC1/2009	Party Name:DEEP PLAST INDUSTRIES	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00263/AM10/	RLA File :08/24/040/00245/AM09/	Lic.No/Date:0810081113 30.06.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/L dated 1.9.09 issued by D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 11.11.2009.			

71	Case No.:14/21/83-ALC1/2009	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00385/AM10/	RLA File :03/94/040/00263/AM10/	Lic.No/Date:0310526961 02.07.2009	Defer Date:11.11.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 15/9/2009 by Deptt. of C&PC (Chem.Div.). Reminder issued on 16/10/09. Accordingly the case may be re-listed on 11.11.2009..

72	Case No.:50/21/83-ALC1/2009	Party Name:ELDER EXIM PVT.LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00421/AM10/	RLA File :03/94/040/00269/AM10/	Lic.No/Date:0310526758 02.07.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17/9/2009 issued by this office. Accordingly the case may be re-listed on 11.11.2009..			

73	Case No.:51/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00422/AM10/	RLA File :03/94/040/00255/AM10/	Lic.No/Date:0310526770 02.07.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.			

74	Case No.:52/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00423/AM10/	RLA File :03/94/040/00235/AM10/	Lic.No/Date:0310526766 02.07.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.			

75	Case No.:39/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00410/AM10/	RLA File :03/94/040/00266/AM10/	Lic.No/Date:0310527838 08.07.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.			

76	Case No.:4/17/83-ALC1/2009	Party Name:TARA MERCANTILE PRIVATE LIMITED	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00286/AM10/	RLA File :05/24/040/00098/AM10/	Lic.No/Date:0510245506 09.07.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 25/8/2009 by Deptt. of C&PC (Chem.Div.) followed by reminder dated 17.9.09. The Committee decided to issue final reminder to the firm. Accordingly the case may be re-listed on 11.11.2009. Final reminder issued on 16.10.09.			

77	Case No.: 22/21/83-ALC1/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Approved
	HQ File :01/83/050/00393/AM10/	RLA File :31/24/040/00054/AM10/	Lic.No/Date:3110039149 09.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The Deptt. of C&PC(Chem.Div.) forwarded the written comments vide U.O.No.14010/11/2009/Ch.II dated 17.6.2009 stating that as per the information furnished by the firm vide letter dated 8.9.2009 there is no chemical process involved and there is only a re-packing activity i.e. refilling activity in which the product is transferred from bulk container to small cylinders. The case discussed in the detail where representative of Deptt. of C&PC(Chem.Div.) was also present. The Committee decided to allow 0.5% wastage as under:-			
	Export Item	Quantity	Import Item	Quantity
	Diethyl Zinc (DEZ 20% in Toluene)	1 Kg	Diethyl Zinc (DEZ 20% in Toluene)	1.005 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

78	Case No.: 7/17/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/83/050/00289/AM10/	RLA File :03/94/040/00286/AM10/	Lic.No/Date:0310528380 10.07.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.			

79	Case No.: 37/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/83/050/00408/AM10/	RLA File :03/94/040/00013/AM10/	Lic.No/Date:0310528370 10.07.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.			

80	Case No.: 38/21/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Approved
	HQ File :01/83/050/00409/AM10/	RLA File :03/94/040/00293/AM10/	Lic.No/Date:0310528191 10.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/7/2009-Ch-II dated 12.10.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Blend of Urea Polymer with	1 Kg	1. Sodium Metabisulphite	0.070 Kg

	Cyanoguanidine, Formaldehyde and lignosulphonate, Tergotan RSN.IN p (Containing Sodium Metabisulphite: 7% Dicyandiamide 0.9% Sodium Lignosulphonate 29%)	2. Dicyndiamide	0.009 Kg
		3. Sodium Lignosulphonate	0.291 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

81	Case No.:40/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00411/AM10/	RLA File :03/94/040/00003/AM10/	Lic.No/Date:0310528379 10.07.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.			

82	Case No.:41/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00412/AM10/	RLA File :03/94/040/01098/AM09/	Lic.No/Date:0310528373 10.07.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.			

83	Case No.:8/17/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00290/AM10/	RLA File :03/95/040/01033/AM09/	Lic.No/Date:0310528613 13.07.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 1/10/2009 by Deptt. of C&PC (Chem.Div.). Reminer issued on 16.10.09. Accordingly the case may be re-listed on 11.11.2009..			

84	Case No.:12/17/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00294/AM10/	RLA File :03/95/040/00864/AM09/	Lic.No/Date:0310528674 13.07.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 15/10/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009..			

85	Case No.:20/21/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00391/AM10/	RLA File :03/95/040/00126/AM10/	Lic.No/Date:0310528685 13.07.2009	Defer Date:11.11.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.

86	Case No.: 19/17/83-ALC1/2009	Party Name:INDIAN EMPORIUM	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/83/050/00301/AM10/	RLA File :10/24/040/00035/AM10/	Lic.No/Date:1010034483 14.07.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 11.11.2009.			

87	Case No.: 20/17/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/83/050/00302/AM10/	RLA File :04/24/040/00066/AM10/	Lic.No/Date:0410106107 14.07.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from firm and RLA vide letter dated 15/9/09.. Accordingly the case may be relisted on 11.11.09.			

88	Case No.: 25/17/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/83/050/00307/AM10/	RLA File :10/24/040/00081/AM09/	Lic.No/Date:1010034491 15.07.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.			

89	Case No.: 26/17/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/83/050/00308/AM10/	RLA File :10/24/040/00088/AM09/	Lic.No/Date:1010034492 15.07.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.			

90	Case No.: 27/17/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/83/050/00309/AM10/	RLA File :10/24/040/00102/AM09/	Lic.No/Date:1010034493 15.07.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.			

	Case No.: 28/17/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Approved
	HQ File :01/83/050/00310/AM10/	RLA File :10/24/040/00103/AM09/	Lic.No/Date:1010034494	Defer Date:

15.07.2009

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. No.14010/80/2008-Ch-II dated 22.9.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Hydrogenation Catalyst Type HD Max 250 TRX (C ₂₀₋₆₋₀₃ TRX) (Containing Cobalt Oxide 4% Molybdenum Trioxide 14 ± 1% Alumina 82% Bulk Density = 0.57 Kg/Litre)	1 Kg	1. Cobalt Metal	0.032 Kg
		2. Molybdenum Trioxide	0.140 Kg
		3. Special Grade Alumina Powder	0.820 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:46/21/83-ALC1/2009

Party Name:HERANBA INDUSTRIES LTD.

Meet No/Date:29/83-ALC1/2009
14.10.2009Status:Case
Deferred

HQ File :01/83/050/00417/AM10/

RLA File :03/94/040/00283/AM10/

Lic.No/Date:0310528945
15.07.2009Defer
Date:11.11.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 11.11.2009.

Case No.:31/17/83-ALC1/2009

Party Name:SUD-CHEMIE INDIA PVT LTD.

Meet No/Date:29/83-ALC1/2009
14.10.2009

Status:Case Approved

HQ File :01/83/050/00313/AM10/

RLA File :10/24/040/00093/AM09/

Lic.No/Date:1010034519
16.07.2009

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. No.14010/23/2004-Ch-II dated 27.5.2008 as under:-

Export Item	Qty.	Import Item	Qty.
Automotive Exhaust Catalyst Honeycomb, Type: Envicat – 5034 (CNG Cat) with Honey Comb Substrate containing Platinum Content : 1.366 gms Palladium content: 13.66 gms Cerium Oxide content: 181 gms Y ₂ O ₃ content : 18 gms Alumina content: 985 gms	1 Kg	1. Relevant honeycomb substrate	1 no.
		2. Platinum as Platinum Sulfite acid solution	1.366 gms
		3. Palladium as Palladium Chloride solution	13.66 gms
		4. Colloidal Ceria Acetate	905 gms
		5. Yittria Colloid Alumina Powder	131 gms
		6. Alumina Powder	985 gms

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:32/17/83-ALC1/2009

Party Name:SUD-CHEMIE INDIA PVT LTD.

Meet No/Date:29/83-ALC1/2009

Status:Case

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			14.10.2009	Approved
HQ File :01/83/050/00314/AM10/		RLA File :10/24/040/00101/AM09/	Lic.No/Date:1010034520 16.07.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/23/2004-Ch-II dated 12.10.2009 as under:-				
Export Item	Qty.	Import Item	Qty.	
Hydrogenation Catalyst Type: C 20-6-04 CDS (Olemax 806) containing Cobalt Oxide: 5±1% and Molybdenum Trioxide: 20±1%	1 Kg	1. Special Grade Alumina Powder	0.750 Kg	
		2. Molybdenum Trioxide	0.200 Kg	
		3. Cobalt Metal	0.040 Kg	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

95	Case No.:33/17/83-ALC1/2009	Party Name:DUCOL ORGANICS & COLOURS PVT.LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00315/AM10/	RLA File :03/94/040/00238/AM10/	Lic.No/Date:0310529159 16.07.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 14/9/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009..			

96	Case No.:34/17/83-ALC1/2009	Party Name:AJANTA PHARMA LTD.,	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00316/AM10/	RLA File :03/94/040/00220/AM10/	Lic.No/Date:0310529278 16.07.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 11.11.2009.			

97	Case No.:36/17/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00318/AM10/	RLA File :03/95/040/00126/AM09/	Lic.No/Date:0310529516 17.07.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 14/9/2009 by Deptt. of C&PC (Chem.Div.). Reminder issued on 16.10.09. Accordingly the case may be re-listed on 11.11.2009..			

	Case No.:38/17/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HO File :01/83/050/00320/AM10/	RLA File :04/24/040/00063/AM10/	Lic.No/Date:0410106297	Defer

98			20.07.2009	Date:11.11.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from firm and RLA vide letter dated 15/9/09.. Accordingly the case may be relisted on 11.11.09.				

99	Case No.: 39/17/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/83/050/00321/AM10/	RLA File :08/24/040/00098/AM10/	Lic.No/Date:0810081572 20.07.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from firm and RLA vide letter dated 15/9/09.. Accordingly the case may be relisted on 11.11.09.			

100	Case No.: 40/17/83-ALC1/2009	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Approved
	HQ File :01/83/050/00322/AM10/	RLA File :02/24/040/00076/AM10/	Lic.No/Date:0210129311 20.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of Biotechnology forwarded vide their letter No.BT/IL/05/286/2008-PID dated 14.9.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Rzyme EC Cellulase	1 MT	Biotouch C800	0.45 MT
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

101	Case No.: 41/17/83-ALC1/2009	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Approved
	HQ File :01/83/050/00323/AM10/	RLA File :02/24/040/00077/AM10/	Lic.No/Date:0210129312 20.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of Biotechnology forwarded vide their letter No.BT/IL/05/286/2008-PID dated 14.9.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Rzyme EC Cellulase	1 MT	Biotouch C800	0.45 MT
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

102	Case No.: 43/17/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/83/050/00328/AM10/	RLA File :03/94/040/00282/AM10/	Lic.No/Date:0310529941 21.07.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 12/10/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009..			

	Case No.: 2/21/83-ALC1/2009	Partv Name:ITC LIMITED	Meet No/Date:29/83-ALC1/2009	Status: Case Approved
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103			14.10.2009	
	HQ File :01/83/050/00373/AM10/	RLA File :09/70/040/00010/AM10/	Lic.No/Date:0910038865 07.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O.No.Nil dated 14.10.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	100% Recycle Grey Book Board	1 MT	1. Waste paper 2. Latex (SBR) 50% DRC 3. Clay 4. Rosin 5. Calcium Carbonate 6. Poly Kraft paper/wrapper 7. Core Pipes 8. Core Plugs 9. Stretch film	0.94833 MT 0.0186 MT 0.0530 MT 0.0097 MT 0.0524 MT As per packing policy - do - - do - - do -
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

104	Case No.:3/21/83-ALC1/2009	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00374/AM10/	RLA File :02/24/040/00080/AM10/	Lic.No/Date:0210130118 07.08.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 14.10.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Percentage solid content in export 2. Percentage chloroprene rubber in export in weight to weight basis 3. Function of P.T.B.P and M.G.O in formulation of adhesive. Accordingly the case may be re-listed on 11.11.2009.			

105	Case No.:4/21/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00375/AM10/	RLA File :05/24/040/00150/AM10/	Lic.No/Date:0510247442 10.08.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17/9/2009 issued by this office. Accordingly the case may be re-listed on 11.11.2009..			

	Case No.:8/21/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HO File :01/83/050/00379/AM10/	RLA File :09/24/040/00166/AM10/	Lic.No/Date:0910038883	Defer

106			11.08.2009	Date:11.11.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.				

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Case No.: 21/21/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Approved
HQ File :01/83/050/00392/AM10/	RLA File :03/94/040/00408/AM10/	Lic.No/Date:0310533498 12.08.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of MSME forwarded vide their U.O. No.23(1)2009/Chem dated 15.10.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Spearmint Farwest Scotch (PD 5057000) IND 1274 blend	1 Kg	1. Natural oil of spearmint 33012510 farwest scotch type 2. Natural oil of spearmint 33012510 midwest scotch type	0.1515 Kg 0.0404 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

108	Case No.:62/21/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00433/AM10/	RLA File :10/24/040/00051/AM10/	Lic.No/Date:1010034894 12.08.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board . Accordingly the case may be re-listed on 11.11.2009.			

109	Case No.:63/21/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00434/AM10/	RLA File :10/24/040/00053/AM10/	Lic.No/Date:1010034896 12.08.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.11.2009.			

110	Case No.:64/21/83-ALC1/2009	Party Name:GLOBAL DRILLING FLUIDS CHEMICALS LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00435/AM10/	RLA File :34/24/040/00073/AM10/	Lic.No/Date:3410024890 12.08.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 1/10/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009..			

	Case No.:11/23/83-ALC1/2009		Party Name:ALOK MASTERBATCHES LTD.,		Meet No/Date:29/83-ALC1/2009 14.10.2009		Status:Case Deferred	
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111	HQ File :01/83/050/00452/AM10/	RLA File :05/23/040/00013/AM10/	Lic.No/Date:0510248173 24.08.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.11.09			

112	Case No.:2/18/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/85/050/00086/AM10/	RLA File :02/24/040/00093/AM10/	Lic.No/Date:0210130724 24.08.2009	Defer Date:11.11.2009
	Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.			

113	Case No.:3/18/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/85/050/00087/AM10/	RLA File :02/24/040/00094/AM10/	Lic.No/Date:0210130726 24.08.2009	Defer Date:11.11.2009
	Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.			

114	Case No.:1/25/83-ALC1/2009	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00463/AM10/	RLA File :04/24/040/00133/AM10/	Lic.No/Date:0410107512 02.09.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.			

115	Case No.:2/25/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00464/AM10/	RLA File :08/24/040/00134/AM10/	Lic.No/Date:0810082667 02.09.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.11.09			

116	Case No.:3/25/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00465/AM10/	RLA File :08/24/040/00135/AM10/	Lic.No/Date:0810082668 02.09.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.11.09			

117	Case No.:4/25/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00466/AM10/	RLA File :08/24/040/00136/AM10/	Lic.No/Date:0810082669 02.09.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.11.09			

118	Case No.:5/25/83-ALC1/2009	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00467/AM10/	RLA File :03/94/040/00320/AM10/	Lic.No/Date:0310536217 03.09.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.			

119	Case No.:6/25/83-ALC1/2009	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Approved
	HQ File :01/83/050/00468/AM10/	RLA File :05/23/040/00028/AM10/	Lic.No/Date:0510248784 03.09.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The CLA, New Delhi vide letter dated 4/9/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP. The Committee decided to withdrawn the case.			

120	Case No.:7/25/83-ALC1/2009	Party Name:NANZ MED SCIENCE PHARMA PVT.LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00469/AM10/	RLA File :05/24/040/00293/AM10/	Lic.No/Date:0510248785 03.09.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.			

121	Case No.:8/25/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00470/AM10/	RLA File :08/24/040/00130/AM10/	Lic.No/Date:0810082691 03.09.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.11.09			

122	Case No.:9/25/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00471/AM10/	RLA File :31/24/040/00053/AM10/	Lic.No/Date:3110039848 07.09.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.11.09			

123	Case No.: 10/25/83-ALC1/2009	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Approved
	HQ File :01/83/050/00472/AM10/	RLA File :05/24/040/00018/AM10/	Lic.No/Date:0510248899 08.09.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, CLA, New Delhi letter No.05/24/40/18/AM10 dated 11/9/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

124	Case No.: 11/25/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/83/050/00473/AM10/	RLA File :31/24/040/00090/AM10/	Lic.No/Date:3110039854 08.09.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.11.09			

125	Case No.: 12/25/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/83/050/00474/AM10/	RLA File :09/24/040/00186/AM10/	Lic.No/Date:0910039259 09.09.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.			

126	Case No.: 1/29/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/83/050/00534/AM10/	RLA File :10/24/040/00067/AM10/	Lic.No/Date:1010035409 25.09.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.11.2009.			

127	Case No.: 2/29/83-ALC1/2009	Party Name:BA YER CROPSCIENCE LIMITED	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/83/050/00535/AM10/	RLA File :03/94/040/00504/AM10/	Lic.No/Date:0310539329 25.09.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.11.09			

128	Case No.: 3/29/83-ALC1/2009	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status: Case Deferred
	HQ File :01/83/050/00536/AM10/	RLA File :08/24/040/00162/AM10/	Lic.No/Date:0810083231 30.09.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from			

	the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.
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129	Case No.:4/29/83-ALC1/2009	Party Name:KA YGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00537/AM10/	RLA File :03/94/040/00554/AM10/	Lic.No/Date:0310539828 30.09.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.11.09			

130	Case No.:5/29/83-ALC1/2009	Party Name:KA YGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00538/AM10/	RLA File :03/94/040/00553/AM10/	Lic.No/Date:0310539834 30.09.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.11.09			

131	Case No.:7/29/83-ALC1/2009	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00540/AM10/	RLA File :17/24/040/00109/AM09/	Lic.No/Date:1710002808 30.09.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.11.09			

132	Case No.:8/29/83-ALC1/2009	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00541/AM10/	RLA File :17/24/040/00118/AM09/	Lic.No/Date:1710002809 30.09.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.11.09			

133	Case No.:6/29/83-ALC1/2009	Party Name:SRIRAM COMPOUNDS PVT. LTD .	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00539/AM10/	RLA File :05/24/040/00570/AM09/	Lic.No/Date:0510250171 01.10.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks of hard copy from RLA.. Accordingly the case may be re-listed on 11.11.2009.			

134	Case No.:9/29/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00542/AM10/	RLA File :09/24/040/00210/AM10/	Lic.No/Date:0910039456 05.10.2009	Defer Date:11.11.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.11.09

135	Case No.:10/29/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00543/AM10/	RLA File :09/24/040/00224/AM10/	Lic.No/Date:0910039457 05.10.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.11.09			

136	Case No.:11/29/83-ALC1/2009	Party Name:DAIKAFFIL CHEMICALS INDIA LTD.,	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Approved
	HQ File :01/83/050/00544/AM10/	RLA File :03/94/040/00460/AM10/	Lic.No/Date:0310540213 05.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem.Div) forwarded vide their U.O. No.14010/65/2003/Ch.III dated 27.8.2007 on repeat basis as under:-			

Export Item	Qty.	Import Item	Qty.
Optical Brightening Agent (Fluorescent Brightener 264) (Assary 23%)	1 Kg	1. Cyanuric Chloride 2. Diethanolamine 3. 4'4 Diamibno Stilbene Disulfonic Acid	0.0588 Kg 0.0400 Kg 0.0547 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

137	Case No.:12/29/83-ALC1/2009	Party Name:SOOD PAPER & ALLIED CHEMICALS	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00545/AM10/	RLA File :03/95/040/00350/AM10/	Lic.No/Date:0310540289 05.10.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.11.09			

138	Case No.:13/29/83-ALC1/2009	Party Name:BHOOMI INDUSTRIES LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00546/AM10/	RLA File :08/24/040/00145/AM10/	Lic.No/Date:0810083338 05.10.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.			

139	Case No.:14/29/83-ALC1/2009	Party Name:BHOOMI INDUSTRIES LTD.	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00547/AM10/	RLA File :08/24/040/00146/AM10/	Lic.No/Date:0810083342 05.10.2009	Defer Date:11.11.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.11.2009.

140	Case No.: 15/29/83-ALC1/2009	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00548/AM10/	RLA File :04/24/040/00152/AM10/	Lic.No/Date:0410108166 06.10.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.11.09			

141	Case No.: 16/29/83-ALC1/2009	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00549/AM10/	RLA File :04/24/040/00151/AM10/	Lic.No/Date:0410108167 06.10.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.11.09			

142	Case No.: 17/29/83-ALC1/2009	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00550/AM10/	RLA File :09/24/040/00227/AM10/	Lic.No/Date:0910039479 06.10.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.11.09			

143	Case No.: 18/29/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00551/AM10/	RLA File :08/24/040/00169/AM10/	Lic.No/Date:0810083428 07.10.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.11.09			

144	Case No.: 19/29/83-ALC1/2009	Party Name:VVF LIMITED,	Meet No/Date:29/83-ALC1/2009 14.10.2009	Status:Case Deferred
	HQ File :01/83/050/00552/AM10/	RLA File :03/95/040/00353/AM10/	Lic.No/Date:0310540591 07.10.2009	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.11.09			

Date:22.10.2009
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer